Central Information Commission

2 तल, विगं 'ब' / 2nd Floor, 'B' Wing अगस्त क्रान्ति भवन / August Kranti Bhavan भीकाजी कामा प्लेस/ Bhikaji Cama Place नई दिल्ली - 110066 / New Delhi - 110066

Circular/DS (P)/ 2011/1-CIC

The Chief Information Commissioner in exercise of the powers conferred by Section 12(4) of the Right to Information Act, 2005 has re-allocated the Ministries/Departments to the CIC/ICs as below:-

Dated: 30.12.2010

Allocations of the Ministries/Departments w e f 19.12.2010

Chief IC(SM)	IC(AD)	IC(LS)	IC(SG)	IC(DS)	IC(SS)
Presidents' Secretariat	Ministry of Environment & Forest	Ministry of Communication & Information Tech	All the Departments/ Public Authorities under the Government of NCT Delhi	Insurance, MOF	Ministry of Chemicals & Fertilisers
VP Secretariat	Ministry of External Affairs	Ministry of Defence	District Courts	Ministry of HRD	Ministry of Coal
Parliament	Ministry of Health & Family Welfare	Ministry of New & Renewable Energy	Ministry of Labour & Employment	SBI & its associate including rural Banks, MOF	Ministry of Commerce & Industry
PMO	Ministry of Information & Broadcasting	Ministry of Minority Affairs		Ministry of Urban Development	Ministry of Civil Aviation
Supreme Court of India	Ministry of Railway	MSME		Ministry of Statistics and Programme Implementation	Ministry of Home Affairs including the organisations in second schedule under MHA
High Courts of Various States	Ministry of Tourism	Ministry of Panchayati Raj		National Commission of Women	Ministry of Consumer Affairs, Food & Public Distribution
Election Commission of India		Ministry of Petroleum & Natural Gas		National Population Commission	Ministry of Agriculture
CAG		Ministry of Power		Ministry of Overseas Indian Affairs	Ministry of Heavy Industry & Public Enterprises
Cabinet Secretariat		Ministry of Science &		Ministry of Food	Ministry of Law & Justice

	Technology	Processing	
		Industries	
Ministry of Culture	Ministry of Steel	CBDT, MOF	Planning Commission
Ministry of	Ministry of	U. T.	Ministry of
Development of	Youth Affairs &	Chandigarh	Shipping, Road
North Eastern	Sports		Transport &
Region			Highways
Ministry of	Department of		Ministry of
Parliamentary	Space		Agro & Rural
Affairs			Industries
AII	Department of		Ministry of
Departments/Public	Textiles		Mines
Authorities under			
Ministry of			
Personnel, Public			
Grievances &			
Pensions			
Ministry of Tribal	UT of Daman		Ministry of
Affairs	& Diu		Rural
			Development
Department of	UT of		Ministry of
Atomic Energy	Lakshdweep		Water
			Resources
Banks except the			NHRC
SBI & its Associates,			
Ministry of Finance			
UT of Andaman &			Ministry of
Nicobar			Social Justice
			&
			Empowerment
			Ministry of
			Women and
			Child
			Development
			Department of
			Expenditure
			Department of
			Revenue
			except CBDT
			UT of
			Pondicherry
			UT of Dadar &
			Nagar Haveli ⁸
			Deaprtment of
			Company
			Affairs

2. The reallocation as indicated above will apply to both new and old cases in regard to its disposal. Further, the complaint for non-compliance of the orders of the Commission shall be placed before the concerned information Commissioner to whom Public Authority stands transferred as per the present circular. Correspondence of all kinds will be sent to the registry of the Commissioner dealing with the PA, henceforth.

- 3. The arrear cases in respect of each of the Public Authorities/Departments/Ministries would be equally distributed among CIC/ICs by a separate circular. These arrear allocations would be over and above earlier special drive cases.
- 4. All fresh cases concerning the above Ministries/Departments shall be registered accordingly. The cases, which are registered and / or scheduled for hearing, shall also be transferred in consultation with the Designated Officers of the registries to which this transfer is to be made.
- 5. All disposed cases with the registries prior to the present allocation, except where the complaint of noncompliance has been received as on date would be sent for digitization. Those cases where the complaint for non compliance has been received as on date would be sent to the concerned registries as per the present work allocation for its disposal as deemed fit.
- 6. For the purposes of RTI applications however, the CPIO of the concerned registry would be responsible for disposing them where the Ministry/Department/Public Authorities are allocated as a result of present allocation. Nodal CPIO may accordingly seek assistance under section 5 (4) or forwarding the same u/s 6 (3).

(Pankaj K. P. Shreyaskar) Deputy Secretary & Joint registrar

Copy to:-

- 1. PPS (CIC)
- 2. PPS to IC (LS), PPS to IC (AD), PPS to IC (SG), PPS to IC (DS), PPS to IC (SS)
- 3. PPS to Secretary
- 4. PS to AS
- 5. JS (TK)/JS (Law)
- 6. US (Admin)
- 7. NIC, CIC with a request to kindly upload on the website
- 8. DO to CIC, DO to IC (AD), DO to IC (DS), DO to IC (LS), DO to IC (SS), DO to IC (SG)
- 9. Nodal CPIO, CIC